

Programme which is likely to generate 800 to 900 Million man days of additional employment. The Central Government is of the view that it should be the endeavour of the State to provide employment to the unemployed. Government feel that, having regard to all the relevant factors, the available resources can better be utilised on schemes which generate employment on a continuing basis. It is however, open to the States to formulate unemployment relief schemes within their own resources.

#### Multinational Companies dealing in marine Products

2199. SHRI D. P. JADEJA: Will the Minister of COMMERCE be pleased to state:

(a) the names of multi-national companies which are dealing in marine products:

(b) whether any multi-national company has applied for expansion of their marine trade; and

(c) if so, the names of these companies and the decision taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI Z. R. ANSARI): (a) The names of multi-national companies\* which are dealing in marine products are as follows:

- (a) Britannia Seafoods
- (b) Inditobacco Co. (India Tobacco Co.)
- (c) Brooke Bond India Ltd.
- (d) Union Carbide.
- (e) Hindustan Lever Ltd.
- (f) Wimco Ltd.

(b) No, Sir.

(c) Does not arise.

#### Abolition of excise duty on Small Sector

2200. SHRI C. CHINNASAMY: Will the Minister on FINANCE be pleased to state:

(a) whether Government have received any requisition from the Federation of the Association of Small Industries of India (FASII) to abolish excise duty on small sector; and

(b) if so, the details thereof and Government's reaction in this matter?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) The Federation of Associations of Small Industries of India had in their pre-Budget memorandum, inter alia sought abolition of excise duty for small units or, in the alternative, a preferential rate of duty for small units to enable them to compete with large units. In regard to goods falling under Item No. 68 of the Central Excise Tariff, the Federation suggested complete exemption for clearances upto Rs. 30 lakhs in a year and a graded rate structure for clearances between Rs. 30 lakhs and Rs. 90 lakhs. As regards the general exemption scheme for small manufacturers of specified items (now 72 in number) the Federation suggested total exemption for clearances upto Rs. 15 lakhs with a graded rate structure for clearances upto Rs. 45 lakhs in a year.

In the 1980 Budget, it has been proposed to raise the duty exemption limit for goods falling under Item No. 68 of the Central Excise Tariff manufactured by small units from Rs. 15 lakhs to Rs. 30 lakhs in a year. Another important concession proposed in this Budget is 25 per cent duty relief for small manufacturers manufacturing goods falling within 72 specified items, in respect of their clearances between Rs 5 lakhs and Rs. 15 lakhs as against the normal duty rate. These concessions have substantially expanded the cope of the

\*Any company having a non-resident equity participation of more than 40 per cent is treated as a multi-national company here.

preferential treatment given to the small scale sector in the matter of excise duty.

#### Staying facilities to Trekking Parties and Mountaineers in Youth Hostels

2201. SHRI K. PRADHANI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether youth hostels also provide staying facilities to trekking parties and mountaineers;

(b) if not, the reasons therefor; and

(c) whether Government propose to issue directions to the States for providing these facilities to the Trekking parties in the State Guest Houses?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) Yes, Sir.

(b) Does not arise.

(c) The State Governments already provide accommodation facilities in their tourist bungalows, rest houses etc. to tourists including trekking parties.

#### Loan agreements with various Countries

2202. SHRI JANARDHANA POOJARY: Will the Minister of FINANCE be pleased to state:

(a) what is the value of loan agreements signed by India with different countries during the last financial year; and

(b) the names of these countries and international agencies and the amount of loan from each of them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) A statement showing loan agreements signed by Government of

India with different countries and international agencies during the last financial year, 1979-80, is attached.

#### Statement

Loan agreements signed by Government of India with different countries/international Agencies during 1979-80

Names of Countries/ International Agencies	Amount (Rs. Crores)*
<i>Part 'A' Countries</i>	
1. Austria . . . . .	7.87
2. Belgium . . . . .	9.80
3. Canada . . . . .	17.50
4. F.R.G. . . . .	146.70
5. Japan . . . . .	22.32
6. Netherlands . . . . .	67.68
7. U.S.A. . . . .	73.35
Total 'A' . . . . .	344.62
<i>Part 'B'—International Agencies</i>	
8. I.D.A. ** . . . . .	461.29
9. I.B.R.D. . . . .	203.75
10. I.F.A.D. . . . .	85.58
11. O.P.L.C. . . . .	16.30
Total 'B' . . . . .	766.92
Grand Total A+B . . . . .	1111.54

#### Payment of Pension and Gratuity to Central Government Employees

2203. SHRI ARJUN SETHI: Will the Minister of FINANCE be pleased to state:

(a) Whether Government have received complaints that payment of pension and gratuity in respect of the Central Government Employees are not paid according to rules and are delayed in number of cases;

(b) if so, whether it is also a fact that according to pension rules payment of pension and gratuity should

\* Converted at annual average rates for 1979-80

\*\*Includes Rs. 40.75 crores for Special Action Credit funded by the E.E.C.